

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.65/Chd/Hry/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

M/s Geron Engineering Private Limited ...Petitioner-Operational Creditor

Versus

M/s Ecogreen Energy Lucknow Private Ltd. ...Respondent-Corporate Debtor

Present: Mr. G.S. Sarin, Practising Company Secretary, for the Petitioner

In compliance of the order dated 20.02.2019, compliance affidavit along with undelivered envelope has been filed vide Diary No.1010 dated 27.02.2019. The same be taken on record.

Notice of this petition to the respondent-corporate debtor for 16.05.2019, to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send it to the respondent-corporate debtor at the registered address along with copy of the petition and entire paper book by speed post immediately as well as at the e-mail address available on the master data and file affidavit of service along with postal receipt, tracking report and copy of e-mail at least 7 days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

March 15, 2019
Mohit Kumar

CP (IB) No.65/Chd/Hry/2019